

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

43. C.P.(IB)-3811(MB)/2018

CORAM: SHRI ASHOK KUMAR BORAH, HON'BLE MEMBER (J)
SHRI SHYAM BABU GAUTAM, HON'BLE MEMBER (T)

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL HELD ON 12.07.2021**

NAME OF THE PARTIES: - Pride Lifting Co.
V/s
Piletech Infra Pvt Ltd
Section: 9 of Insolvency and Bankruptcy Code, 2016

ORDER

The matter is taken up through Virtual Hearing (VC). Counsel appearing for the Operational Creditor inform this Court that this Corporate Debtor's Company has already been admitted under CIRP vide CP No. 3811 of 2018 in Court No. 4. With the above submission nothing remains in the present Company Petition and the same is **disposed of**. Applicant is permitted to lodge their claim before the RP.

Sd/-
SHYAM BABU GAUTAM
Member (Technical)

Sd/-
ASHOK KUMAR BORAH
Member (Judicial)